

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 257/MP/2022

Subject : Petition under Section 142 and 146 of the Electricity Act, 2003 for issuing necessary directions against the Respondents for non-compliance of the order dated 29.9.2017 of this Commission in Petition no. 15/MP/2016 and initiating penal action against the Respondents.

Petitioner : Rajasthan Steel Chambers

Respondents : SLDC & Ors.

Date of Hearing : **21.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Anand K. Ganesan, Advocate, RSC
Ms. Harsha V Rao, Advocate, RSC
Ms. Parinitoo Jain, Advocate, AVVNL
Shri Pradeep Mishra, Advocate, SLDC, SPC-RVFN & RVPNL
Shri Manoj Kr. Sharma, Advocate, SLDC, SPC-RVFN & RVPNL

Record of Proceedings

At the outset, the learned counsel for the Respondent AVVNL submitted that since the Appeal filed by the Respondent against the order dated 29.9.2017 in APTEL may be taken up for hearing during March 2024, the hearing of the present petition may be adjourned.

2. The learned counsel for the Petitioner objected to the above submissions of the learned counsel for Respondent AVVNL and pointed out that since no stay has been granted by APTEL, the present Petition may be heard and disposed of by this Commission. He further submitted that despite the Rajasthan SLDC quantifying the amounts for payment (Rs 56.24 lakh and Rs.1.11 crore to M/s Jagadmba TMT Mills Pvt. Ltd. and M/s Shree Jindal Tor (India Pvt. Ltd.), respectively), in terms of the Commission's order dated 29.9.2017, the same has not been complied with by the said Respondent. He however, submitted that the Commission may reserve its order in the matter after permitting the Petitioner to file its short-written submissions.

3. The learned counsel for Respondent AVVNL, while pointing out that the Respondent had made the payments towards under drawl charges to the Petitioner, prayed that it may also be permitted to file its short-written submissions and order may be reserved, subject to the final decision of APTEL in the pending appeal.



4. The learned counsel for the other Respondents submitted that the reply filed may be considered while disposing of the Petition.
5. Accordingly, the Commission, based on the request of the learned counsels, permitted the Petitioner and the Respondent AVVNL to file their short-written submissions (not exceeding three pages), on or before **26.3.2024**.
6. Subject to the above, the Commission reserved its order in the matter.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

